

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 105**  
**(IB)-344(PB)/2019**

**IN THE MATTER OF:**

Indiabulls Consumer Finance Ltd. .... Applicant/petitioner  
v.  
M/s. Manya Foods Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.07.2019**

**Coram:**

**SH. R. VARADHARAJAN,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. V. K. SUBBURAJ,**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENT:**

For the Petitioner -  
For the Respondent -

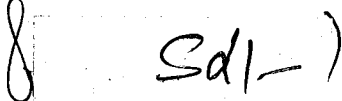
**ORDER**

None appears for the petitioner and in the circumstances, matter is adjourned. If none appears on the adjourned date then the petition shall be dismissed.

Post the matter on 20.08.2019.



**(V. K. SUBBURAJ)**  
**MEMBER (TECHNICAL)**



**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**